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OF THE CONSTITUTION OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI

Dated: 12/1/87

NOTICE
INCOME TAX

No. 7093 (F.No.261/10/86-ITJ): In exercise of the powers conferred by sub-sec(1) of section 122 of the I.T. Act, 1961 (43 of 1961) and all other powers enabling it in this behalf, the Central Board of Direct Taxes notifies cancellation of its earlier Notification No.6918/86 (F.No.261/10/86-ITJ) dated 12.9.1986 which may be deemed not to have been issued from the date of issue.

Sd/
(~~Sd/~~
(Surinder Paul)
Under Secretary

Central Board of Direct Taxes

To

The Manager, Govt. of India Press,
Mayapuri, New Delhi.

Copy to:-

1. The Chief Commissioner of Income-tax, Tamil Nadu, Madras.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. C.D.I. (ICAP) Bulletin, New Delhi.
4. Ed. VI/L.D. Sections.
5. ITCC Section
6. The Joint Secretary & Legal Adviser, Ministry of Law, Shashtri Bhawan, New Delhi.

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